

(21)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No. 270/96 in
O.A.No. 1380/1990

Thursday this the 14th day of November, 1996

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Shri Swaran Singh, Ex. Substitute Khalasi
Signal Workshop, Northern Railway,
Ghaziabad (UP). Petitioner

r/o House No. 291-F, Punjab Line,
Rly. Colony, Ghaziabad.

(By Advocate Mr. B.S. Mainee)

Vs.

1. Shri S.A.A. Zaidi, General Manager
Northern Railway, Baroda House
New Delhi.
2. Shri Roshanlal, Chief Signalling &
Telecommunication Engineer,
Northern Railway, Baroda House, New Delhi.
3. Shri A.N. Mittal, Chief Workshop Manager
Northern Railway, Signalling Workshop,
Ghaziabad (UP). Respondents

The petition having been heard on 14.11.1996, the
Tribunal on the same day delivered the following:

ORDER

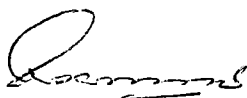
CHETTUR SANKARAN NAIR(J), CHAIRMAN

Learned counsel for petitioner seeks leave
to withdraw the petition with freedom to file an
Original Application to get the benefits contemplated
by the observations in paragraph 5 of the orders in
R.A. 379/94 in O.A. 1380/90. What was not directed
in the Original Application was directed in the Review
Application and what is directed in the Review

contd....

Application is not clear enough, as to payment of subsistence allowance or passing an order placing petitioner under suspension. We grant leave, reserving freedom in petitioner to resort to other remedies and dismiss the petition as withdrawn. Parties will suffer their costs.

Dated the 14th day of November, 1996.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
CHAIRMAN

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